

Special arrangement for development of tribals

†*440. SHRI FAGGAN SINGH KULASTE: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government is committed to make special arrangement for development of tribals as per Article 46 of the Constitution;

(b) if so, the reasons for not preparing a list of scheduled tribes in Delhi so far;

(c) whether the Central Government and Government of Delhi have consented to provide 7.5 per cent reservation in the jobs under Government of Delhi to all the tribes of the country and if so, the reasons for not issuing the notification specifying the tribes; and

(d) whether Hon'ble Court has interspersedly put a ban on an ordinance, if so, whether this problem can not be resolved by bringing amendment in this regard, the details thereof?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO):

(a) to (d) Information being collected from the Government of NCT, Delhi.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS**GoM and EGoM functioning at present**

3256. SHRI K.C. TYAGI: Will the PRIME MINISTER be pleased to state:

(a) whether a number of Group of Ministers (GoMs) and Empowered Group of Ministers (EGoMs) are working on various important subjects;

(b) if so, the composition and terms of reference of each GoM and EGoM with the details of the subjects pending for consideration before them;

(c) the subjects on which decisions were taken during the last three years and the current year by GoM and EGoM; and

(d) the action taken by Government on those decisions?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Presently, 21 Groups of Ministers (GoMs) and 6 Empowered Groups of Ministers (EGoMs) are functioning.

(b) The composition and terms of reference of each of the 27 GoMs/EGoMs are indicated in the Annexure. [See Appendix 228 Annexure No. 36]

(c) 42 GoMs and 8 EGoMs constituted since 22.05.2009 on a diverse range of subjects, have either submitted their report(s) or considered the issue(s) placed before them.

(d) Keeping in view the fact that the GoMs/EGoMs are appointed for investigating and reporting on a diverse range of issues, appropriate action on their recommendations is taken by the Ministry/Department concerned with the approval of the competent authority in accordance with the provisions of the Government of India (Transaction of Business) Rules, 1961.

Installation of the de-salination project in Odisha by IREL

3257. SHRIMATI RENUBALA PRADHAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Indian Rare Earths Limited (IREL) has decided to install the de-salination project at Gopalpur in Odisha to provide drinking water in its OSCOM unit near Gopalpur;

(b) if so, the details of the project and its cost; and

(c) by when it will start to function?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): (a) Yes, Sir. Indian Rare Earth Limited (IREL) has decided to install the desalination project at Gopalpur in Odisha to provide drinking water in its Odisha Sands Complex (OSCOM) unit near Gopalpur.

(b) Bhabha Atomic Research Centre (BARC) will set up a hybrid seawater desalination plant of 5 Million Litres per Day (MLD) capacity at an estimated cost of ₹ 112.90 crore comprising 4.5 MLD Sea Water Reverse Osmosis (SWRO) and 0.5 MLD Multi-Effect Distillation (MED) systems for producing water for drinking as well as process purposes at Odisha Sands Complex (OSCOM), Indian Rare Earths Limited (IREL), Chatrapur, Ganjam District, Odisha. It is intended primarily for